

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. C.P. (IB)/1134(MB)2023

IN THE MATTER OF

Brick2wall Infratech Private Limited

... Petitioner

Vs

D P Jain And Co Infrastructure Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Devul Dighe (PH)

For the Respondent:

ORDER

Counsel for the Petitioner submits that in view of the settlement term having been arrived at between the parties, he wishes to withdraw the present Petition. In view of the request made, CP along with all pending IAs, if any, are **disposed of** as having been withdrawn.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/